

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 49

IA 77/2023 In TCP 57/2014

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 05.04.2024

NAME OF THE PARTIES: **JACKIE SHROFF V/s ATLAS EQUIFIN**
PVT. LTD.

Section 397-398,399, 402 & 403 of the Companies Act, 2013

ORDER

1. Mr. Rahul Chitnis, Advocate appeared for the Petitioner.
2. Ms. Rhia Marshall, Advocate a/w Mr. Gaurav Saxena, Advocate i/b Jerome Merchant & Partners appeared for the Respondent. `
3. Learned Counsel for the Petitioner taken us through the decision dated 29.03.2023 contending that Petitioner had undertaken before the Hon'ble NCLAT that no precipitative decision will be taken by the respondents during the pendency of the Appeal 46 of 2023.
4. Learned Counsel for the Petitioner agrees to the valuation report tendered by the Respondent Company and may buy their shares in terms of the direction of this Bench.

5. We are of the considered view that the offer to settle matter is not precipitative step. However, since matter directing valuation of the Company is before the Hon'ble NCLAT as stated in the order that whatever decision is taken it will subject to result of the Appeal. We consider it appropriate to list this matter after next date of the NCLAT.
6. List this matter on **26.07.2024** for hearing.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Sapna